

SHRI K. RAGHU RAMAIAH, I object to it. It amounts to a censure motion

MR. SPEAKER Those who are in favour of the adjournment motion may please rise in their seats

I find the number is more than 50. The motion is admitted. We will take it up at 4 O'clock.

11 30 hrs

PAPERS LAID ON THE TABLE

REPORT OF ELECTION COMMISSION OF INDIA ON FIFTH GENERAL ELECTIONS IN 1971-72 AND DELIMITATION COMMISSION ORDERS RE PARLIAMENTARY AND ASSEMBLY CONSTITUENCIES OF KERALA HIMACHAL PRADESH AND KARNATAKA

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITIRAJ SINGH CHAUDHARY) I beg to lay on the Table—

- (1) A copy of the Report (Hindi version) of the Election Commission of India on the Fifth General Elections in India 1971-72 Narrative and Revertive Part [Placed in Library See No LT-8370/74]
- (2) A copy each of the following Orders (Hindi and English versions) of the Delimitation Commission under sub-section (3) of section 10 of the Delimitation Act, 1972

(1) Order No 18 of the Delimitation Commission in respect of the delimitation of parliamentary and assembly constituencies in the State of Kerala, published in Notification No SO 456(E) in Gazette of India dated the 27th July, 1974

(ii) Order No. 19 of the Delimitation Commission in respect of the delimitation

of parliamentary, and assembly constituencies in State of Himachal Pradesh, published in Notifications No. SO 461(E) in Gazette of India dated the 31st July, 1974.

(iii) Order No. 20 of the Delimitation Commission in respect of the delimitation of parliamentary and assembly constituencies in the State of Karnataka, published in Notification No SO 479(E) in Gazette of India dated the 5th August, 1974 [Placed in Library See No LT-8371/74]

NOTIFICATIONS UNDER CUSTOMS ACT, 1962

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K R GANESH) I beg to lay on the Table a copy of the following Notification (Hindi and English versions) under section 159 of the Customs Act, 1962 —

- (1) G S R 379(E) published in Gazette of India dated the 29th August, 1974 together with an explanatory memorandum
- (2) G S R 380(E) published in Gazette of India dated the 29th August, 1974 together with an explanatory memorandum [Placed in Library see No LT-8372/74]

REPORT OF COMMISSION OF INQUIRY INTO DISAPPEARANCE OF NETAJI SUBHAS CHANDRA BOSE AND REPORT ON POLICE FIRING AT LIMBDI IN SURENDRA NAGAR, DISTRICT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MISHRA): I beg to lay on the Table—

(1) A copy each of the following documents (Hindi and English versions) under subsection (4) of section 3 of the Commission of Inquiry Act, 1952 —

(i) Report (1974) of the Commission of Inquiry into the disappearance of Netaji Subhas Chandra Bose

(ii) Memorandum of Action taken on the Report [Placed in Library See No LT-83] 73 74]

(2) A copy each of the following documents (Hindi version) under subsection (4) of section 3 of the Commission of Inquiry Act, 1952 read with clause (c) (iii) of the Proclamation dated the 9th February 1974 issued by the President in relation to the State of Gujarat —

(i) Report on the incident and police firing at Lambdi in Surendranagar District on the 27th April 1973

(ii) Memorandum of Action taken on the Report [Placed in Library See No LT 8374 74]

SHRI SAMAR GUHA (Contd.) Sir Government has deliberately delayed the placing of the Netaji Enquiry Commission Report

MR SPEAKER It is already laid

SHRI SAMAR GUHA I am drawing your attention to Item No 3 about the Netaji Enquiry Commission Report which has been placed before this House. This report has been purposely delayed, the news has been leaked out to certain newspapers and the decision of the Cabinet has also been leaked out to the Press. I am to say this—I said this on an earlier occasion—that I believe that Netaji is still alive. Sir, today I swear in the

name of God to declare in this House that I have come to know that Netaji is still alive. I assure my countrymen, from Peshwar to Chitagon that their beloved leader will be with them again. Sir, for this treachery which has been committed by this Government, for this conspiracy which has been committed by this Government, he or she will have to pay for it. I assure my countrymen that Netaji is still alive. I say again Long live Netaji and Netaji is alive. A great treachery has been committed by this Government, a great conspiracy has been committed by this Government, against the greatest Saint patriot of India, the greatest revolutionary of India. I again declare in the name of God that I have come to know that Netaji is still alive. Long live Netaji.

REVIEW AND ANNUAL REPORT OF THE
TRADING CORPORATION OF INDIA LTD
CALCUTTA FOR PERIOD ENDED THE 31st
MARCH 1973

**THE DEPUTY MINISTER IN THE
MINISTRY OF COMMERCE (SHRI
A C GEORGE)** I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act 1956 —

(1) Review by the Government on the working of the Tea Trading Corporation of India Limited Calcutta for the period ended on the 31st March 1973

(2) Annual Report of the Tea Trading Corporation of India Limited, Calcutta for the period ended on the 31st March, 1973 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon [Placed in Library See No LT-8375]74]